

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

3. IA-1583/2024 in C.P.(IB)/744(MB)/2020

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 10.05.2024

NAME OF THE PARTIES: Samata Nagari Sahkari Patsanstha Maryadit  
Vs  
Chaitanya Neer Jal Private Limited

SECTION: 7, 19(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

This matter is heard through Video Conference:

1. Mr. Karunya Raghunath, Ld. Counsel for the Applicant/Resolution Professional in IA-1583/2024 present (VC).
2. **IA-1583/2024:** Counsel for the RP submits that the Application for the Liquidation has already been filed in the matter.
3. In view of the liquidation application filed by the RP, the present Application under Section 19(2) cannot survive, hence, the same stands **dismissed** as infructuous.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)